

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

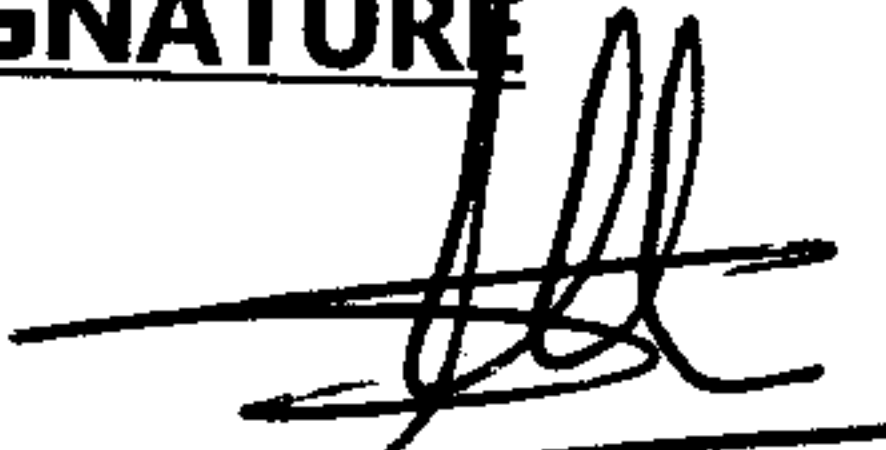
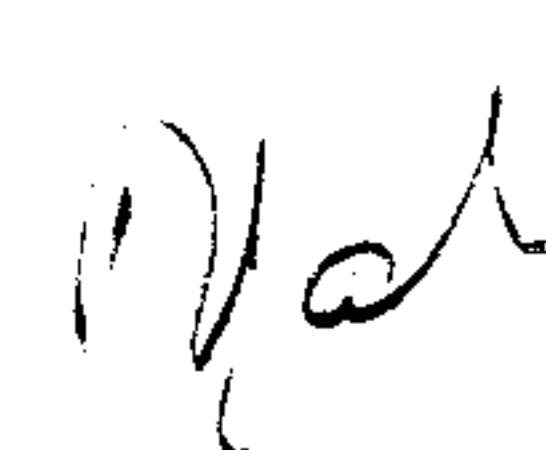

IA 339 of 2018 in  
C.P. No. 30/241-242/NCLT/AHM/2016

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2018**

Name of the Company: Chimanlal Ramji Savla & Ors.  
V/s.  
Flagship Realty Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ARAVINDH. S.	Adv	Petitioner	
2.	RAVI PAHWA FOR THAKKAR AND PAHWA	Adv		
3.	Amar N Bhatt Kunal P Vaishnav	Advocate	Respondent <b>ORDER</b> No. 1 to 3.	

Advocate Mr. Arvindh S. is present for the applicant. Advocate Mr. Kunal P. Vaishnav and Advocate Mr. Amar Bhatt are present for the Respondent no. 1 to 3, Advocate Mr. Ravi Pahwa is present for the Respondent in IA 339/2018.

The instant application is filed by the petitioner with a prayer to implead the legal heirs of Mr. Jitendra Lalji Gala.

On behalf of Mr. Kunal P. Vaishnav appeared and shall file Vakalatnama for Respondent

The Respondent shall file its objections, if any, within two weeks by serving an advance copy to the petitioner.

List the matter on 03.10.2018

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 17th day of September, 2018